

Annexure - I 1/8

Delhi Disaster Management Authority (DDMA)
(Govt. of NCT of Delhi)
5, Sham Nath Marg, Delhi ELHI-54

F.No.DDMA/COVID/2020/1/3

March 26, 2020

ORDER

Whereas, the Govt. of India has notified lockdown all over India w.e.f. 25th March, 2020 till 14th April, 2020 on account of outbreak of epidemic disease, namely COVID-19, which results in a possibility of certain homeless/deprived/poor or distressed persons of society not having any means to access cooked food for lunch and dinner.

And whereas, Delhi Urban Shelter Improvement Board (DUSIB) has already taken measures to provide free meals such as lunch and dinner to the homeless people residing in the Night Shelters of DUSIB through Shelter Management Agencies (SMAs) and a hunger helpline has also been established w.e.f. 25.03.2020, where the homeless/destitute/deprived/ distressed members of the society shall be guided to the nearest night shelter for accessing cooked food.

And whereas, it has come to the knowledge that a large number of underprivileged/ destitute/poor/distressed members of society residing in Delhi at places other than night shelters, and unable to make arrangements for cooked food at their own level, are also approaching the night shelters for food, which has caused an undesirable situation where SMAs are finding it difficult to manage the situation.

Now, therefore, all the District Magistrates, Delhi, are hereby authorized to make necessary arrangements at appropriate locations in their respective districts to provide cooked food as lunch and dinner to such persons on regular basis till the lockdown in Delhi continues, with focus on delivery of food to the poorest section of society. The District Magistrates may make such arrangements preferably through the Charitable organizations that are willing to help the distressed by offering free meals. Alternatively, the District Magistrates can also contact the agencies involved in supplying Mid-Day meals in the schools of Delhi Government or MCD or WCD or any other agencies like NGOs/Voluntary Organizations that are willing to provide such facility of packed food packets of similar quality. The District Magistrates should requisition the services of officials of the Education Department residing within their jurisdiction. Secretary (Education) and Director (Education) will facilitate release of all such officials at the disposal of DMs and will also provide all help and assistance for smooth and efficient functioning of the whole system of food preparation and distribution within their respective districts following the protocol of social distancing. The under-mentioned guidelines may be followed for this:

1. Menu for the meals will be 'Jan Aahar' menu and maximum price payable by the Government for each meal is capped @ Rs.20/- per person per meal or 'Jan Aahar' rates, whichever is minimum.
2. To begin with, all the District Magistrates may identify two suitable locations in every municipal ward falling within their jurisdiction, preferably a school or community centre, which should function as Food Centers/Hunger Relief Centers. At each Hunger Relief Center the concerned mid-day meal supplier/selected agency shall arrange for 500 meals twice (lunch and dinner) per day as per the timings so notified by the District Magistrates.
3. District Magistrates shall appoint a nodal officer of appropriate seniority for each Hunger Relief Center.
4. The charitable organizations authorized by the District Magistrates will also be distributing through these Hunger Relief Centers.

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5. If needed, the District Magistrates may also ask the Zonal Dy. Commissioners of MCDs to carry out this exercise in the areas so designated by the District Magistrates. However, the entire Food supply system shall operate under overall supervision of the respective District Magistrates.
6. Protocols related to social distancing and other measures as applicable in view of COVID-19 shall be strictly followed at the time of distribution/serving of food at the Hunger Relief Centers.
7. Respective District DCPs shall ensure necessary security arrangements and coordinate with their counterpart District Magistrates.
8. The District Magistrates shall put mechanisms in place to ensure quality & quantity of food (as per Jan Aahar) as well as proper checks for the number of persons served every day.
9. The requisite funds would be placed at the disposal of the District Magistrates by the Finance Department.

All District Magistrates shall operationalize this arrangement immediately and shall send compliance report, containing details of the locations that have been activated; concerned agency providing food, number of persons being served/likely to be served at lunch time as well as dinner time, to the office of Addl. Chief Secretary (Home)/Nodal Officer – Delhi for COVID-19 within 48 hours.

This issues with the prior approval of the Competent Authority.

(Signature)
 (VIKAS ANAND) 26.3.2020
 CEO, DDMA

F.No.DDMA/COVID/2020/1/

Copy to:

1. Pr. Secretary to L.G., Delhi
2. Addl. Secretary to Hon'ble Chief Minister, Delhi.
3. Secretary to Hon'ble Dy. Chief Minister, Delhi.
4. Secretary to Hon'ble Minister of Health, Delhi.
5. Chief Secretary, Delhi/Chairman, SEC(DDMA).
6. Addl. Chief Secretary (Home), Delhi.
7. Commissioner of Police, Delhi.
8. Pr. Secretary (Revenue), Delhi.
9. Secretary (Education), GNCTD
10. Commissioner (SDMC/EDMC/ North DMC).
11. Director (Education), GNCTD
12. All District Magistrate, Delhi.
13. All District DCPs, Delhi Police.
14. All Zonal Dy. Commissioners, (SDMC/EDMC/ North DMC).
15. Director, DIP with the request for wider publicity
16. SIO, NIC for uploading the same on the website of Delhi Government.

(Signature)
 (VIKAS ANAND) 26.3.2020
 CEO, DDMA